

MINUTES OF THE NORMS COMMITTEE-IV MEETING No. 32/13 dated 7.11.2012 (actually held on 12.11.2012)
UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

The following officers attended the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy & Promotion, Udyog Bhawan, New Delhi
2. Shri S.K. Aggarwal, Assistant Director., Office of Development Commissioner (MSME), Nirman Bhawan, New Delhi
3. Shri Dinesh Kumar Bisht, Scientist, Spices Board, New Delhi
4. Shri Parveen Sharma, Deputy Director General of Foreign Trade, Office of DGFT, Udyog Bhawan, New Delhi
5. Shri G. Saravanan, Foreign Trade Development Officer, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the ALC Meeting No.31/13 for confirmation and confirmed and adopted the same without any change.

Case No M-108 NC No.32/13 Dated 7.11.2012 (held on 12.11.2012)	M/ s Orion Metal powder (P) Ltd, F.No.01/81/162/494/AM12/DES-IV RLA F.No.02/77/40/101/AM03 Lic.No.0210042324 dated 12.12.2002
---	--

The Committee considered the case as per agenda. The application has been referred to Ministry of Mines and MSME, for providing the comments. U.O issued on 16.11.2012 and 27.12.2012, respectively. Accordingly the case may be re-listed on 5.12.2012.

Case No M-109 NC No.32/13 Dated 7.11.2012 (held on 12.11.2012)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/50/1005/AM11/DES-IV RLA F.No.03/94/40/279/AM11 Lic.No.0310601637 dated 16.11.2010
---	---

The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide

their U.O.No.46011/57/2010-PC-II dated 15.10.2012, the Committee decided to correct the description of import item No.1 against the export item No.3, as under:-

From	To
New Vaseline GPJ Baby Jelly	Yellow Petroleum Jelly (Rajell YP 21AJ6)

The quantity and other description mentioned in the minutes of ALC M.No. 47/83 dated 22.2.2012 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-110 NC No.32/13 Dated 7.11.2012 (held on 12.11.2012)	M/ s Ajanta Pharma Ltd, Mumbai F.No.01/83/50/316/AM10/DES-IV RLA F.No.03/94/40/220/AM10 Lic.No.0310529278 dated 16.7.2009
---	--

The Committee considered the case as per agenda. The Committee decided to approve norms on Net to Net basis.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-111 NC No.32/13 Dated 7.11.2012 (held on 12.11.2012)	M/ s Benzo Chem Industries, Mumbai F.No.01/82/50/291/AM10/DES-III/DES-IV/Pt. RLA F.No.03/94/40/273/AM10 Lic.No.0310528642 dated 13.7.2009
---	--

The Committee considered the case as per agenda and based on the written recommendation of Department of C&PC (Chem. Div) vide their U.O.No.14010/29/2011-Ch.II dated 12.9.2012, Committee decided to revise the description of export item and description of Import Item No.1, and to re-fix the norms, accordingly, as under :-

Export Item	Qty.	Import Item	Qty.
4-Chloro Benzyl Cyanide	1 Kg	1. Para Chloro Benzyl Cyanide	0.840 Kg

80% solution in N-Butyl Acetate or Para Chloro Benzyl Cyanide 80% solution in N-Butyl Acetate	2. N-Butyl Acetate	0.210 Kg
---	--------------------	----------

The above decision of NC-IV will supersede the earlier decision of NC-III Meeting No. 7/12 dated 17.05.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 32/83-ALC1/2012 **MEETING DATE** : 07.11.2012

1	Case No.: 42/26/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00524/AM13/	RLA File :07/21/040/00083/AM11/	Lic.No/Date:0710071551 14.05.2010	Defer Date:05.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly, case is be re-listed on 5.12.2012.			

2	Case No.: 10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.			

	Case No.: 15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
--	-------------------------------------	---	--	--

3	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.			

4	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.			

5	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.			

6	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.			

7	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:05.12.2012
	Decision : Letter issued to firm for complete rely on 1.10.2012 by this office. Accordingly the case may be re-listed on 5.12.2012.			

	Case No.:6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:32/83-ALC1/2012	Status:Case
--	-----------------------------------	-------------------------------------	------------------------------	--------------------

8			07.11.2012	Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and after deliberations with the TA, C&PC (Chemicals), decided to defer the case for 5.12.102.			

9	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:05.12.2012
	Decision : Reminder to M/o Mines issued on 2.7.2012. Another reminder issued to TA on 1.10.2012. Accordingly the case may be re-listed on 5.12.2012.			

10	Case No.:14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:05.12.2012
	Decision : D/L dated 12.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 5.12.2012.			

11	Case No.:16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:05.12.2012
	Decision : D/L dated 12.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 5.12.2012.			

12	Case No.:27/20/83-ALC1/2012	Party Name:SREE RAYALASEEMA ALKALIES & ALLIED CHEMICALS LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00373/AM13/	RLA File :09/24/040/00520/AM12/	Lic.No/Date:0910052283 24.04.2012	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the			

case; re-listed for 5.12.2012.

13	Case No.: 34/20/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00380/AM13/	RLA File :09/24/040/00580/AM12/	Lic.No/Date:0910052487 04.05.2012	Defer Date:05.12.2012
	Decision : D/L dated 18.9.2012 issued by Department of C&PC (Chem.Div). Remidner issued to firm on 29.11.2012. Accordingly the case may be re-listed on 5.12.2012.			

14	Case No.: 21/16/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Rejected
	HQ File :01/83/050/00306/AM13/	RLA File :05/23/040/00043/AM13/	Lic.No/Date:0510325845 25.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 17/8/2012 issued by DIPP followed by reminder dated 1.10.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.: 6/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00249/AM13/	RLA File :08/24/040/00061/AM13/	Lic.No/Date:0810111959 25.05.2012	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to Deptt. of C&P(PC Div) on 8.10.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 5.12.2012.			

16	Case No.: 3/16/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00288/AM13/	RLA File :05/24/040/00066/AM13/	Lic.No/Date:0510326258 29.05.2012	Defer Date:05.12.2012
	Decision : D/L dated 30.8.2012 vide their U.O.No.146011/100/2012-PC.II issued by Deptt. of C&PC(PC.Div). Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 5.12.2012.			

Case No.: 13/16/83-ALC1/2012	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:32/83-ALC1/2012	Status: Case
-------------------------------------	--------------------------------------	------------------------------	---------------------

17			07.11.2012	Deferred
	HQ File :01/83/050/00298/AM13/	RLA File :05/24/040/00451/AM12/	Lic.No/Date:0510326439 31.05.2012	Defer Date:05.12.2012
	Decision : U.O. issued, forwarding application to DIPP, on 16.11.2012. Accordingly the case may be re-listed on 5.12.2012.			

18	Case No.: 4/20/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00350/AM13/	RLA File :07/24/040/00097/AM13/	Lic.No/Date:0710088710 05.06.2012	Defer Date:05.12.2012
	Decision : D/L dated 6.11.2012 issued by DIPP. Accordingly the case may be re-listed on 5.12.2012.			

19	Case No.: 26/16/83-ALC1/2012	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00311/AM13/	RLA File :03/95/040/00095/AM13/	Lic.No/Date:0310697657 06.06.2012	Defer Date:05.12.2012
	Decision : D/L dated 12.10.2012 issued by DIPP. Accordingly the case may be re-listed on 5.12.2012.			

20	Case No.: 24/16/83-ALC1/2012	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00309/AM13/	RLA File :03/94/040/00081/AM13/	Lic.No/Date:0310697840 07.06.2012	Defer Date:05.12.2012
	Decision : D/L dated 11.9.2012 issued by DIPP. Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 5.12.2012.			

21	Case No.: 1/20/83-ALC1/2012	Party Name:CREATIVE TECHNO SOLUTIONS	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00347/AM13/	RLA File :03/94/040/00192/AM13/	Lic.No/Date:0310698222 12.06.2012	Defer Date:05.12.2012
	Decision : D/L dated 29.10.2012 issued by DIPP. Accordingly the case may be re-listed on 5.12.2012.			

	Case No.: 25/16/83-ALC1/2012	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00310/AM13/	RLA File :03/94/040/01162/AM12/	Lic.No/Date:0310698217	Defer

22			12.06.2012	Date:05.12.2012
Decision : D/L dated 24.8.2012 issued by Deptt. of C&PC (Chem.Div). Reminder to firm dated 16.10.2012 issued by this office. Accordingly the case may be re-listed on 5.12.2012.				

23	Case No.: 20/20/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00366/AM13/	RLA File :07/21/040/00147/AM13/	Lic.No/Date:0710088934 15.06.2012	Defer Date:05.12.2012
	Decision : D/L dated 6.11.2012 issued by DIPP. Accordingly the case may be re-listed on 5.12.2012.			

24	Case No.: 20/16/83-ALC1/2012	Party Name:HINDOOSTAN TECHNICAL FABRICS LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00305/AM13/	RLA File :03/94/040/00205/AM13/	Lic.No/Date:0310699159 19.06.2012	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to DIPP on 15.10.2012. Reminder to firm issued on 18.10.2012. Accordingly the case may be re-listed on 5.12.2012.			

25	Case No.: 21/20/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Approved
	HQ File :01/83/050/00367/AM13/	RLA File :10/24/040/00016/AM13/	Lic.No/Date:1010050043 19.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm M/s Sud-Chemie, Cochin vide their email letter dated 5.7.2012 has informed that they have surrendered the advance authorization. Committee, hence, decided to withdraw the case from on-line agenda.			

26	Case No.: 6/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Deferred
	HQ File :01/83/050/00352/AM13/	RLA File :10/24/040/00022/AM13/	Lic.No/Date:1010050116 21.06.2012	Defer Date:
	Decision: In view of O.M. of TA, DBT, dated 9/10/2012, seeking clarification from NC whether separate I/O norms get fixed for a particular export product requiring varying quantities of same import input. Re-listed for 19.12.2012.			

	Case No.: 10/20/83-ALC1/2012	Party Name:EUROSYNTEC CHEMICALS PVT.	Meet No/Date:32/83-ALC1/2012	Status: Case
--	-------------------------------------	--------------------------------------	------------------------------	---------------------

27		LTD.,	07.11.2012	Deferred
	HQ File :01/83/050/00356/AM13/	RLA File :03/94/040/00238/AM13/	Lic.No/Date:0310699610 22.06.2012	Defer Date:05.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.12.2012.			

28

Case No.:19/20/83-ALC1/2012	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Approved
HQ File :01/83/050/00365/AM13/	RLA File :05/23/040/00040/AM13/	Lic.No/Date:0510328487 27.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 6.11.2012, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1	Self Adhesive Paper 155 GSM+/-10%	1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
1	Paper 80 GSM+/-10%	1.04 Sq. Meter
2.	Glassine paper 60 GSM+/-10%	1.05 Sq. Meter
3.	Solprene (Butadiene Styrene Copolymer)	0.0027277 Kg
4.	Detrolin (Resin Ester)	0.0060901 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.0021922 Kg
6.	Regalite (Hydrocarbon Resin)	0.0019481 Kg
7.	Nyflex Base Oil	0.0017056 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:18/20/83-ALC1/2012	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
------------------------------------	--	--	---------------------------------

29	HQ File :01/83/050/00364/AM13/	RLA File :03/94/040/00234/AM13/	Lic.No/Date:0310700037 28.06.2012	Defer Date:05.12.2012
Decision : D/L dated 6.11.2012 issued by DIPP. Accordingly the case may be re-listed on 5.12.2012.				

30	Case No.:22/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00368/AM13/	RLA File :10/24/040/00025/AM13/	Lic.No/Date:1010050229 28.06.2012	Defer Date:05.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.				

31	Case No.:23/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00369/AM13/	RLA File :10/24/040/00024/AM13/	Lic.No/Date:1010050230 28.06.2012	Defer Date:05.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.				

32	Case No.:24/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00370/AM13/	RLA File :10/24/040/00026/AM13/	Lic.No/Date:1010050228 28.06.2012	Defer Date:05.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.				

33	Case No.: 30/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Approved
	HQ File :01/83/050/00376/AM13/	RLA File :10/24/040/00028/AM13/	Lic.No/Date:1010050226 28.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNN/02/09-10/3887 dt. 1.11.2012, the Committee decided to approve the case at 32.41% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Nutmeg	8.10 MT	Nutmeg without Shell BWP	25 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

34

Case No.: 31/20/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Approved
HQ File :01/83/050/00377/AM13/	RLA File :10/24/040/00023/AM13/	Lic.No/Date:1010050224 28.06.2012	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/03/09-10/3896 dt. 1.11.2012, the Committee decided to approve the case at 18% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Pleoresin	32.58 MT	Light Black Pepper (Light Berries)	180.983 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

35	Case No.: 29/20/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00375/AM13/	RLA File :07/24/040/00150/AM13/	Lic.No/Date:0710089393 29.06.2012	Defer Date:05.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.12.2012.			

36	Case No.: 28/20/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case Deferred
	HQ File :01/83/050/00374/AM13/	RLA File :07/21/040/00244/AM13/	Lic.No/Date:0710089394 02.07.2012	Defer Date:05.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.12.2012.			

	Case No.: 17/20/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status: Case approved
	HQ File :01/83/050/00363/AM13/	RLA File :03/94/040/00211/AM13/	Lic.No/Date:0310701350 09.07.2012	

37

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/93/2011-PC.II dated 13.9.2012 the Committee decided to approve the case, on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Adhesive – Water Based (55% solid content)	1 Kg	1. Vinyl Acetate Monomer 2. 2-Ethyl Hexyl Acrylate 3. Hydroxy Ethyl Cellulose	0.1953 Kg 0.1108 Kg 0.0060 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38

Case No.:26/20/83-ALC1/2012	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Approved
HQ File :01/83/050/00372/AM13/	RLA File :03/95/040/00236/AM13/	Lic.No/Date:0310701807 13.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 6.11.2012, the Committee decided to approve the case, as under :-

Export Item	Qty.	Import Item	Qty.
Fibre Glass Fabrics - GI	1,000 Kg	1. Glass Filament Yarn 2. Roving (Fibre Glass)	1.05 Kg/Kg content in export 1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39

Case No.:2/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Approved
HQ File :01/83/050/00348/AM13/	RLA File :10/24/040/00033/AM13/	Lic.No/Date:1010050441 16.07.2012	Defer Date:

Decision: Committee deferred the case for 5.12.2012, for want of more discussions on the comments of C&PC (Chemicals).

Case No.:25/20/83-ALC1/2012	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
------------------------------------	--	--	-----------------------------

40	HQ File :01/83/050/00371/AM13/	RLA File :10/24/040/00036/AM13/	Lic.No/Date:1010050513 19.07.2012	Defer Date:05.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.12.2012.				

41	Case No.:36/20/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00382/AM13/	RLA File :05/23/040/00160/AM13/	Lic.No/Date:0510331553 07.08.2012	Defer Date:05.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 6.11.2012 issued by DIPP. Accordingly the case may be re-listed on 5.12.2012.				

42

Case No.:22/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Approved																
HQ File :01/83/050/00504/AM13/	RLA File :30/24/040/00028/AM13/	Lic.No/Date:3010088220 08.08.2012	Defer Date:																
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Chem-II dated 26.10.2012, the Committee decided to approve the case as under :-																			
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Dichlorvos 76% EC</td><td>1 Kg</td><td>1. Dichlorvos Technical 90%</td><td>0.820 Kg</td></tr><tr><td></td><td></td><td>2. Emulsifiers (non-ionic)</td><td>0.150 Kg</td></tr><tr><td></td><td></td><td>3. Solvent (Xylene)</td><td>0.030 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Dichlorvos 76% EC	1 Kg	1. Dichlorvos Technical 90%	0.820 Kg			2. Emulsifiers (non-ionic)	0.150 Kg			3. Solvent (Xylene)	0.030 Kg
Export Item	Qty.	Import Item	Qty.																
Dichlorvos 76% EC	1 Kg	1. Dichlorvos Technical 90%	0.820 Kg																
		2. Emulsifiers (non-ionic)	0.150 Kg																
		3. Solvent (Xylene)	0.030 Kg																
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			

43	Case No.:9/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00491/AM13/	RLA File :30/24/040/00029/AM13/	Lic.No/Date:3010088193 08.08.2012	Defer Date:05.12.2012
Decision : As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.12.2012.				

44

Case No.:1/24/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Approved
HQ File :01/83/050/00476/AM13/	RLA File :08/24/040/00158/AM13/	Lic.No/Date:0810114583 28.08.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/67/2011-Chem-II dated 10.10.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Lauryl Alcohol Ethoxylated 2 Mole (Maganon LAE 2)	1 Kg	1. Lauryl Alcohol	0.590 Kg
		2. Ethylene Oxide	0.316 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:1/32/83-ALC1/2012		Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,		Meet No/Date:32/83-ALC1/2012 07.11.2012		Status:Case Approved	
	HQ File :01/83/050/00614/AM13/		RLA File :33/24/040/00007/AM13/		Lic.No/Date:3310024200 21.09.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/26/2007-Chem-II dated 16.9.2008, the Committee decided to approve the case, on repeat basis, as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Imidacloprid 70% WS		1 Kg	Imidacloprid Technical 94%		0.7595 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

46	Case No.:1/28/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00548/AM13/	RLA File :34/24/040/00092/AM13/	Lic.No/Date:3410035229 26.09.2012	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.12.2012			

47	Case No.:2/32/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00615/AM13/	RLA File :08/24/040/00189/AM13/	Lic.No/Date:0810115927 26.10.2012	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.12.2012			

48	Case No.:3/32/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:32/83-ALC1/2012 07.11.2012	Status:Case Deferred
	HQ File :01/83/050/00616/AM13/	RLA File :08/24/040/00193/AM13/	Lic.No/Date:0810115989 30.10.2012	Defer Date:05.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.12.2012			

Date:15.11.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer